

OPEN COURT.

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH ALLAHABAD.

Original Application No. 80 of 2004

ALLAHABAD THIS THE 07TH DAY OF APRIL 2005.

Hon'ble Mr. D. R. TIWARI, Member-A.

Poonam Srivastava,
Aged about 44 years,
Wife of Shri Bhanu Ji Srivastava
R/o 72 M.I.G. Preetam Nagar, Allahabad.

.....Applicant.

(By Advocates : Sri P.C. Shakya)

Versus.

1. The Union of India
through its Secretary,
Ministry of Human Resource and Development,
New Delhi.
2. The Commissioner,
Kendriya Vidyalaya Sangathan,
18 Institutional Area Saheed Jeet Singh
Marg, New Delhi-110016.
3. The Assistant Commissioner,
Kendriya Vidyalaya Sangathan,
Lucknow Region, Aliganj,
Lucknow.
4. The Education Officer,
Kendriya Vidyalaya Sangathan,
18 Institutional Area Saheed Jeet Singh
Marg, New Delhi-110016.
5. The Principal
Kendriya Vidyalaya (AF) Manuri,
Allahabad.

.....Respondents.

(By Advocate: Sri D.P. Singh)

D.P. Singh

O R D E R

Heard Sri D.P. Singh learned counsel for the respondents. Sri S.K. Shakya learned counsel for the applicant has sought adjournment on the ground of illness. The records indicate that on earlier occasion also, he had been seeking adjournment on the ground of illness or he had been approaching the Court through some proxy counsel to get the case adjourned. It appears that it is the misuse of the legal process and the O.A. has been pending in this Tribunal.

2. Learned counsel for the respondents has filed Misc. Applications No.2898/04 and 2899/04 ~~which~~ is the affidavit to show that the O.A. has become infractuous. He submitted that this O.A. was filed against the order of transfer dated 31.3.2003 and after that against the applicant disciplinary proceedings was initiated under Article 81 (D) of Education Code of K.V.S and ~~that~~ resulted into removal from service dated 19.03.2004. The order has been annexed as Annexure 1 to the Supplementary affidavit.

3. Under the circumstances the O.A. has become infractuous and is accordingly dismissed.


Member-A

Manish/-